

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Competition Appeal (AT) No. 23 of 2019**

**IN THE MATTER OF:**

**Sun Electronics Pvt. Ltd.**

**...Appellant**

**Versus**

**Electek Solutions Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant :            Mr. Anirudh, Advocate**

**For 1<sup>st</sup> Respondent:    Mr. Jasdeep Singh Dhillon, Advocate**

**ORDER**

**24.07.2019**            Let notice be issued on the Respondents. Mr. Jasdeep Singh Dhillon, Advocate accepts notice on behalf of Respondent No. 1 (opposite party). He is allowed 2 weeks' time to file reply-affidavit along with Vakalatnama. Rejoinder, if any, be filed by the Appellant within 2 weeks thereof.

Let notice be issued on rest of the Respondents by Speed Post. Requisite along with process fee, if not filed, be filed by 25<sup>th</sup> July, 2019. If the appellant provides the *e-mail* address of rest of the respondents, let notice be also issued through *e-mail*.

Having heard learned counsel for the appellant and the learned counsel appearing on behalf of Respondent No. 1 and being satisfied with the grounds, the delay of 15 days in preferring the appeal is condoned.

I.A. No. 41 of 2019 stands disposed of.

Post the appeal 'for Admission (After Notice)' on **29<sup>th</sup> August, 2019**.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc